

circulated among the Members of the House also. In his letter, he has used derogatory words for Lok Sabha. I have already written a letter to you in this connection. It is disgrace of the House and the matter should be handed over to the Privileges Committee.

MR. SPEAKER: All right, you give it in writing. I will look into it.

[English]

SHRI K.S. RAO (Machilipatnam): Two days back, when I said that certain State Governments were ruthless in killing legislators and MPs, you said, this House cannot discuss that matter.

MR. SPEAKER: No.

SHRI K.S. RAO: Okay. Now, Sir, when it is the fate of the Speaker of the Legislative Assembly....

MR. SPEAKER: I have already replied to that. I can't take it up here.

SHRI K.S. RAO: To whom should we represent about this matter?

MR. SPEAKER: The law will take its own course.

SHRI RAM PYARE PANIKA: This is very serious. (*Interruptions*)

PAPERS LAID ON THE TABLE

[English]

Report of the Election Commission of India for years 1986 and 1987

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF WATER RESOURCES (SHRI B. SHANKARANAND): I

beg to lay on the Table a copy of the Report (Hindi and English versions) of the Election Commission of India for the years 1986 and 1987. [Placed in Library See No. LT 7418/89]

Review on the working of and Annual Report of the Cashew Corporation of India Ltd., Cochin and of the Cashew Export Promotion Council of India, Cochin for 1987-88

THE MINISTER OF COMMERCE (SHRI DINESH SINGH): I beg to lay on the Table:—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Cashew Corporation of India Limited, Cochin, for the year 1987-88.

(ii) Annual Report of the Cashew Corporation of India Limited, Cochin, for the year 1987-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—7419/89]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Cashew Export Promotion Council of India, Cochin, for the year 1987-88 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cashew Export Promotion Council of India, Cochin, for the year 1987-88. [Placed in Library. See No. LT—7420/89]

Notification under Central Excises and Salt Act, 1944

THE MINISTER OF STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA): I beg to lay on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—
- (i) G.S.R. 1074 (E) published in Gazette of India dated the 16th November, 1988 together with an explanatory memorandum seeking to exempt certain specified goods if manufactured in rural areas by certain specified organisation.
- (ii) G.S.R. 1075 (E) published in Gazette of India dated the 16th November, 1988 together with an explanatory memorandum seeking to prescribe concessional rate of excise duty of 40 paise per metre on black and white cinematograph film, unexposed, and 80 paise per metre on other type of unexposed cinematograph film.
- (iii) G.S.R. 1103 (E) published in Gazette of India dated the 28th November, 1988 together with an explanatory memorandum seeking to extend the scope of such video cassettes which are made from imported tapes on which CVD at the rate of Rs. 10 per square metre has been paid.
- (iv) G.S.R. 1104 (E) published in Gazette of India dated the 28th November, 1988 together with an explanatory memorandum seeking to limit rate on the specified type of cassettes made out of video tapes manufactured and cleared before 14th October, 1988.
- (v) G.S.R. 1112 (E) published in Gazette of India dated the 1st December, 1988 together with an explanatory memorandum exempting from the whole of the duty of excise in respect of certain specified excisable goods manufactured in rural areas by certain specified organisation.
- (vi) G.S.R. 1113 (E) published in Gazette of India dated the 1st December, 1988 together with an explanatory memorandum exempting excise duty on food preparation, falling under sub-heading No. 1901.19 of the Central Excise Tariff and intended for free distribution among economically weaker sections of the society under approved programme of the Government.
- (vii) G.S.R. 1114 (E) published in Gazette of India dated the 1st December, 1988 together with an explanatory memorandum seeking to extend the concessional rate of duty to strips and the like of synthetic textile materials used in knitted fabrics.
- (viii) G.S.R. 1156 (E) published in Gazette of India dated the 8th December, 1988 together with an explanatory memorandum seeking to prescribe a concessional rate of basic excise duty Rs. 6 per Kilogram on polypropylene Multi Filament Yarn.
- (ix) G.S.R. 1160 (E) published in Gazette of India dated the 9th December, 1988 together with an explanatory memorandum seeking to prescribe an effective rate of excise duty of Rs. 1200 per tonne in respect of copper plates, sheets, blanks including circles and strips falling under heading No. 7409, if supplied to Government of India Mint.
- (x) G.S.R. 1161 (E) published in Gazette of India dated the 9th December, 1988 together with an explanatory memorandum seeking to reduce the basic central excise duty on goods and materials of Chapter 72 and 73 obtained by breaking up of ships, boats and other floating structures manufactured in India, from Rs. 1400 per tonne to Rs. 1115 per tonne.
- (xi) G.S.R. 1182 (E) published in

Gazette of India dated the 16th December, 1988 together with an explanatory memorandum seeking to reduce the rate of which credit of money would be available for use of rice bran oil in the manufacture of vanaspati.

(xii) G.S.R. 1198 (E) published in Gazette of India dated the 23rd December, 1988 together with an explanatory memorandum seeking to revise the fuel-efficiency norms of such motor cars and extending the validity of the notification No. 469/86-CE upto 31st March, 1990. The revised fuel-efficiency norms take effect from the 1st April, 1989 together with corrigendum thereto published in notification No. G.S.R. 1218 (E) in Gazette of India dated the 28th December, 1988.

(xiii) G.S.R. 1211 (E) published in Gazette of India dated the 27th December, 1988 together with an explanatory memorandum seeking to extend for a further period of three months, the concessional rate of excise duty in respect of certain specified resins and plastics.

(xiv) G.S.R. 1233 (E) published in Gazette of India dated the 30th December, 1988 together with an explanatory memorandum rescinding Notification No. 133/68-CE dated the 22nd June, 1968.

(xv) G.S.R. 1235 (E) published in Gazette of India dated the 30th December, 1988 together with an explanatory memorandum seeking to continue the benefit of concessional rate of excise duty mentioned in Notification No. 1/87-CE dated the 1st January, 1987 for one more year upto 31st December, 1989.

(xvi) G.S.R. 1236 (E) published in

Gazette of India dated the 30th December, 1988 together with an explanatory memorandum making amendment to Notification No. 1/87-CE dated the 1st January, 1987 seeking to extend the concessional rate to three more electricity Units.

(xvii) G.S.R. 24 (E) published in Gazette of India dated the 12th January, 1988 together with an explanatory memorandum seeking to exempt button cells from excise duty in excess of 15 per cent *ad valorem*.

(xviii) G.S.R. 64 (E) published in Gazette of India dated the 30th January, 1988 together with an explanatory memorandum seeking to exempt the whole of the excise duty on potassium metal and potassium amide consumed within the factory of manufacture of heavy water. [Placed in Library. See No. LT-7421/89]

(2) A copy of the Notification No. G.S.R. 105 (E) published in Gazette of India dated the 16th February, 1989 together with an explanatory memorandum regarding exemption to His Excellency Mr. Kenan Evren, President of the Republic of Turkey and other members of the delegation who visited India from 22nd to 26th February, 1989 from the foreign travel tax, under section 41 of the Finance Act, 1979. [Placed in Library. See No. LT-7422/89]

(3) A copy of the Notification No. G.S.R. 1206 (E) (Hindi and English versions) published in Gazette of India dated the 26th December, 1988 together with an explanatory memorandum extending the validity of Notification No. 277/87-Cus. dated the 13th July, 1987 upto 28th February, 1989, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-7423/89]

Nationalised Banks (Management and Miscellaneous Provisions) (Amendment) Scheme 1988

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B.K. GADHVI): On behalf of Shri Eduardo Faleiro, I beg to lay on the Table:—

- (1) A copy of the Nationalised Banks (Management and Miscellaneous Provisions) (Amendment) Scheme, 1988 (Hindi and English versions) published in Notification No. S.O. 1234 (E) in Gazette of India dated the 30th December, 1988, under sub-section (6) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 [Placed in Library. See No. LT-7424/89]
- (2) A copy of the Nationalised Banks (Management and Miscellaneous Provisions) (Amendment) Scheme, 1988 (Hindi and English versions) published in Notification No. S.O. 1235 (E) in Gazette of India dated the 30th December, 1988, under sub-section (6) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980. [Placed in Library. See No. LT-7425/89]
- (3) A copy of the Review* (Hindi and English versions) on the working of the Deposit Insurance and Credit Guarantee Corporation, Bombay, for the year ended the 31st December, 1987. [Placed in Library. See No. LT-7426/89]

Statement explaining reasons for not laying the Annual Report and Audited Accounts of Videsh Sanchar Nigam, Bombay for 1987-88 within stipulated time

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI GIRIDHAR GOMANGO): I beg to lay on the

Table a statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Videsh Sanchar Nigam Limited, Bombay, for the year 1987-88 within the stipulated period of nine months after the close of the Accounting year. [Placed in Library. See No. LT-7427/89]

Copy of the Hundred and Thirty-First Report of the Law Commission

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): I beg to lay on the Table a copy of the Hundred Thirty-First Report (Hindi and English versions) of the Law Commission on role of the legal profession in Administration of Justice. [Placed in Library. See No. LT-7428/89]

Tobacco Board (Second Amendment) Rules, 1988; Tobacco Board (Auction) Amendment Regulations, 1988; Tobacco Board (General) Amendment Regulations, 1988; and Annual Report and Review on the working of Federation of Indian Exports Organisations, New Delhi for 1986-87

THE MINISTER OF COMMERCE (SHRI DINESH SINGH): On behalf of Shri P.R. Das Munshi, I beg to lay on the Table:—

- (1) A copy of the Tobacco Board (Second Amendment) Rules, 1988 (Hindi and English versions) published in Notification No. G.S.R. 1188 (E) in Gazette of India dated the 21st December, 1988 under sub-section (3) of section 32 of the Tobacco Board Act, 1975. [Placed in Library. See No. LT-7429/89]
- (2) A copy of each of the following Notifications (Hindi and English versions) under sub-section (5) of section 33 of the Tobacco Board Act, 1975.

(i) The Tobacco Board (Auction) Amendment Regulations, 1988 pub-

*Annual Report along with Audited Accounts was laid on the Table of Lok Sabha on 29th April, 1988

lished in Notification No. 11/3/88-EP (Agri. VI) in Gazette of India dated the 21st December, 1988.

(ii) The Tobacco Board (General) Amendment Regulations, 1988 published in Notification No. 2/4/85-EP (Agri. VI) in Gazette of India dated the 21st December, 1988. [Placed in Library. See No. LT-7430/89]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations, New Delhi, for the year 1986-87 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Federation of Indian Export Organisations, New Delhi, for the year 1986-87. [Placed in Library. See No. LT-7431/89]

[Translation]

Review on the working of and Annual Report of Indian Railway Finance Corporation, New Delhi for 1986-87

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MAHABIR PRASAD): I beg to lay on the Table a copy each of the following papers (Hindi and English Versions) under sub-section (1) of section 619 A of the Companies Act, 1956:—

- (1) (i) Review by the Government on the working of the Indian Railway Finance Corporation Limited, New Delhi, for the years 1986 to 1988.

(ii) Annual Report of the Indian Railway Finance Corporation Limited, New Delhi, for the years 1986-88 along with Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-7432/89]

12.04 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

Fifty-third Report

[English]

SHRI VAKKOM PURUSHOTHAMAN (Alleppey): I beg to present the Fifty-third Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by Government on the recommendations contained in their Forty-seventh Report on Indian Airlines—Fare and cost aspects.

12.04 1/2 hrs.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF PARLIAMEN- TARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): Will your permission, Sir, I rise to announce that Government Business in this House during the week commencing Tuesday, the 7th March, 1989 will consist of:

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Discussion on the Report of the Commission on Centre-State Relations.
- (3) General discussion on the General Budget for 1989-90.

SHRI P. KOLANDAIVELU (Gobichetti- palayam): Sir, I request that the following may be included in the next week's agenda:—

Tenkasi Town in Tamil Nadu should be